

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 204
TO BE ANSWERED ON 08.12.2022

Eco sensitive zone near reserve forest

204. SHRI RAJENDRA GEHLOT:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Supreme Court has directed Government to make an eco-sensitive zone PSZ within 1 kilometer area of the direct reserve forest and whether any development project would not be permitted within this area;
- (b) if so, the details thereof and the reaction of Government thereto;
- (c) whether Government has received any proposal in this regard, from State Governments, especially from Rajasthan, if so, the details thereof; and
- (d) the steps being taken by Government on the directions given by the Supreme Court and the proposals received from the States, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

- (a) to (d) The Hon'ble Supreme Court *vide* its Order dated 03.06.2022 in IA No. 1000 of 2003 in W.P(C) No. 202 of 1995: T.N. Godavarman Thirumulpad Vs Union of India and Others has given detailed directions which have a bearing on the extent of the Eco-Sensitive Zones (ESZ) and the activities prescribed and provided in relation thereto. Proposals regarding finalisation of ESZ including one proposal from the State of Rajasthan are examined as per extant guidelines and directions of Hon'ble Supreme Court.

The Ministry of Environment, Forest and Climate Change, pursuant to the request received from several State Governments and other stake holders including State Government of Rajasthan have filed an application for modification /clarification of the said Order dated 03.06.2022 of the Hon'ble Supreme Court. The matter is pending before the Hon'ble Supreme Court.
